

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No.348/MP/2023**

- Subject : Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity.
- Petitioner : Adani Renewable Energy Four Limited (AREFL)
- Respondents : Solar Energy Corporation of India Limited (SECI)
- Date of Hearing : **22.8.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, AREFL  
Shri Lakshyajit Singh Bagdwal, Advocate, AREFL  
Shri Harshit Singh, Advocate, AREFL  
Shri Chetan Garg, Advocate, AREFL  
Shri Syed Fazl, Advocate, AREFL  
Ms. Ankita Bafna, Advocate, AREFL  
Shri Gyanendra Singh, Advocate, AREFL  
Shri Pawan Singh, Advocate, AREFL  
Shri Jay Lal, Advocate, AREFL  
Shri Nishant Kumar, AREFL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner pointed out that the Respondent, SECI filed its reply only on yesterday and accordingly, sought liberty to file a rejoinder within four weeks.

2. Considering the said request, the Commission permitted the Petitioner to file its rejoinder, within four weeks.
3. The Petition will be listed for hearing on **22.10.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

